

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD

TRANSFERRED/ORIGINAL-APPLICATION NO. 540/87

DATE OF ORDER: 14.6.90

BETWEEN:

Dr, J.E.Shinde,Hyd.,

APPLICANT(S)

vs.

Director General, ICAR, New Delhi
and others

RESPONDENT(S)

FOR APPLICANT(S): Sri Y. Suryanarayana, Advocate

FOR RESPONDENT(S): Sri E. Madanmohana Rao, Addl. CGSC

CORAM:

HON'BLE SRI J. NARASIMHA MURTHY, MEMBER (J)

HON'BLE SRI R. BALASUBRAMANIAN, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Bench of the Tribunal?
5. Remarks of Vice-Chairman on columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman before the date of hearing)

MD

(HJNM)

(HRBS)

To

1. The Director General,
Indian Council of Agricultural Research (ICAR),
Krishi Bhawan, New Delhi-110001.
2. Dr.B.Venkateswarulu,
Officiating Project Director,
Directorate of Rice Research,
Hyderabad-500030.
3. One copy to Mr.Y.Suryanarayana, Advocate, 40, M.I.G.H.,
Housing Board colony, Mehdipatnam, Hyderabad-500028.
4. One copy to Mr.E.Madan Mohan Rao, Addl.CGSC, CAT, Hyderabad.
5. One spare copy.

22/10/2000

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22/10/2000

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
BENCH AT : HYDERABAD

O.A. No.540/87

Date of Order: 14-6-1990.

BETWEEN

Dr. J.E.Shinde,
Scientist S-4,
Directorate of Rice Research,
Hyderabad - 30.

.. Applicant

Versus

1. Director General, ICAR,
Krishi Bhawan, New Delhi.
2. Dr. B.Venkateswarlu, OPD,
Directorate of Research,
Hyderabad. ⁵⁰⁰⁰³⁰

.. Respondents

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APPEARANCE

For the Applicant : Sri Y.Suryanarayana, Advocate

For the Respondents : Sri E.Madanmohan Rao, Addl.CGSC

.....

CORAM

HON'BLE SHRI J. NARASIMHA MURTHY, MEMBER (JUDICIAL)

HON'BLE SHRI R. BALASUBRAMANIAN, MEMBER (ADMN.)

(JUDGEMENT OF THE BENCH DELIVERED BY SRI J.NARASIMHA MURTHY,
HON'BLE MEMBER (JUDICIAL)

This is a petition filed for the following relief:

The seniority of the applicant over Dr.B.Venkateswarlu may be declared in view of the former being selected earlier in accordance with Annexure to the Govt. of India, Ministry of Home Affairs, OM No.9-11-55 RPS dt.22.12.1959. Mr. Y. Suryanarayana, Advocate appearing for the petitioner represented that the petitioner retired and the petition has become infructuous and it may be dismissed. Accordingly the petition is dismissed. No order as to costs.

M.S

R. Balasubramanian

(J. NARASIMHA MURTHY)
HON'BLE MEMBER (JUDICIAL)

(R. BALASUBRAMANIAN)
HON'BLE MEMBER (ADMN.)

Date: 14.6.1990

Deputy Registrar